

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH  
DA 1237/1995 with MA-Dy.No.7980 (5)  
New Delhi, this 13th day of October, 1995  
Hon'ble Shri B.K. Singh, Member(A)

V.S. Raman  
Flat No.011, Nirman Apartments  
Mayur Vihar Phase-I Extension  
Delhi-110 091 .. Applicant

(In person)

Vs.

Union of India, through

1. Secretary  
M/Urban Affairs & Employment  
C Wing, Nirman Bhawan  
New Delhi

2. Secretary  
M/Personnel, PG & Pension  
New Delhi

3. Secretary  
Dept. of Pension & PW  
Lok Nayak Bhawan  
New Delhi

4. Pay & Accounts Officer (Sectt)  
M/Urban Affairs & Employment  
Nirman Bhawan  
New Delhi

.. Respondents

(By Shri M.K. Gupta, Advocate)

ORDER

In response to the order sheet dated

9.10.95, the applicant has filed MA vide  
Dy.No.7980 dated 11.10.95, which was taken up

for hearing today in the presence of the  
learned counsel for the respondents. He has  
filed a copy of OM No.4/7/92-Estt.(Pay-I)

dated 4-11-1993 (Annexure A-21) issued by

the DoPT. The applicant has fairly conceded

that this OM dated 4-11-93 does not cover

the case of the applicant for stepping up

of pay vis-a-vis Shri P.K. Malhotra but this clar-

OM read with note 7 below Rule 7 of the CCS

(S) [Signature]

(RP) Rules, 1986 fully cover his case on the analogy of the stepping up done in the case of Shri G.S. Malhan mentioned in para 0.4(12) of the OA. Shri Malhan's pay had been stepped up with reference to the pay fixed for three Section Officers of the Ministry of Surface Transport, namely S/ Shri Mange Ram, P.S. Aggarwal and J.S. Bhatia who were regularly promoted as Under Secretary from 30.1.1987.

2. The respondents had wanted the salary particulars for considering the question of stepping up of the pay of the applicant. These particulars have now been furnished by the applicant in the MA vide Dy. No. 7980 dated 11.10.95. The prayer contained in the MA, which is not opposed by the learned counsel for the respondents, states that the OA filed for stepping up of pay with reference to Shri P.K. Malhotra may be treated as withdrawn and the respondents may be asked to consider the applicant's case for stepping up of pay with reference to the pay of Rs. 3625 fixed for Shri P.S. Aggarwal with effect from 30.1.87.

3. The learned counsel for the respondents has no objection to this relief being referred to the respondents for consideration of the stepping up of the applicant's pay vis-a-vis Shri P.S. Aggarwal with effect from 30.1.87 in the light of the particulars of pay sought for and furnished by the applicant. The respondents are directed to consider this matter of stepping up of the pay of the applicant vis-a-vis Shri Aggarwal with utmost expedition not exceeding three months from the date of receipt of a certified copy of this order. With this direction, the OA is disposed of. The MA and OA are disposed of accordingly with the aforesaid direction.

4. The applicant is given liberty, if he is still aggrieved, to approach the Tribunal after the disposal of his representation by the respondents in the light of the above direction.

  
(B.K. Singh)  
Member(A)

/gtv/